

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3730
ANSWERED ON:16.05.2006
REPORT ON KILLING OF TRIBALS
Singh Shri Sugrib

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has sought detailed report from State Government on the killing of tribal in Dantewada;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to check such incidents in future ?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) Yes, Sir.

(b) The Ministry of Tribal Affairs had requested the Government of Chhattisgarh to furnish a report about the reported incident killing of 25 tribals in a naxal attack on 28.2.2006. The State Government has reported that 28 persons died and 27 persons have been injured. All the dead and injured persons belong to the Scheduled Tribes. The dependents of each person killed in the incident have been paid Rs. 2 lakh and each injured person had been paid Rs. 30,000/- as ex-grantia. The persons injured were also given free medical treatment. The Ministry of Tribal Affairs has also sought a report on the killing of 13 Scheduled Tribes, which was reported in newspapers on 30.4.2006. The report from the State Government is yet to be received.

(c) The Ministry of Home Affairs has constituted a Coordination Centre to review the naxal scenario in the country. Affected States have been asked to strengthen their police stations in terms of manpower, weaponry, communication equipment, etc. in addition to a dedicated intelligence set up at the district and police station levels.

At the meeting of the Standing Committee of Chief Ministers of naxal affected States held on 13.4.2006, it was decided that the States will take immediate policy and operational measures for speedy and effective implementation of land reforms, putting in place a progressive and forward looking rehabilitation and resettlement policy for displaced tribals, ensuring meaningful implementation of Panchayats (Extension to Scheduled Areas) Act, 1996(PESA), withdrawing/compounding of minor forest offences and allowing debt waiver in the naxal affected areas.